THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) BILL, 2014

A BILL further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2014.

2. In the Delhi Special Police Establishment Act, 1946, in section 4A,—

   (a) in sub-section (1), for clause (b), the following clause shall be substituted, namely:—

   “(b) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House—Member :”;;

   (b) after sub-section (1), the following sub-section shall be inserted, namely:—

   “(2) No appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.”.

Bill No. 122-C of 2014

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(As passed by Lok Sabha)